

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3959 of 2020

1. Manmasih Munda

2. Jiwan Munda

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. A. K. Chaturvedi, Advocate

For the State : Mr. Tapas Roy, A.P.P.

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Latehar P.S. Case No. 66 of 2018 (G.R. No. 344 of 2018).

It appears that the petitioners were earlier granted anticipatory bail in A.B.A. No. 6169 of 2019, subject to the deposit of Rs. 1,17,619/- jointly.

The allegation reveals that the premium amount of 27 farmers were not sent by Richuguta LAMPS to the insurance company under the National Agriculture Scheme, 2015. The petitioner No. 1 was the then President of the Richuguta Lamps whereas the petitioner No. 2 is an insurance agent.

Learned counsel for the petitioners submits that since none of the petitioners could arrange the amount as directed in A.B.A. No. 6169 of 2019, they had surrendered and are in custody since 13.01.2020.

Learned APP has opposed the prayer for bail made by the petitioners.

Considering the fact that the petitioners have remained in custody for more than six months, they are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Latehar P.S. Case No. 66 of 2018 (G.R. No. 344 of 2018).

(RONGON MUKHOPADHYAY,J.)